

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 623 OF 2025**

IN THE MATTER OF News item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan herald dated 23.11.2025

**AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, LAKSHADWEEP
POLLUTION CONTROL COMMITTEE**

MOST RESPECTFULLY SHOWETH:

I, Rajthilak S IFS, S/o Selvaraj G, aged about 39 years, working as Member Secretary, Lakshadweep Pollution Control Committee (LPCC), Kavaratti, do hereby solemnly affirm and state as follows:

1. That, I am the officer-in-charge on behalf of the Answering Respondent (Respondent No.33) in the captioned matter. I am conversant with the facts and circumstances of the instant case, based on the records/ information maintained and available with the Petitioner. As such, I am competent and authorized to swear this affidavit in my official capacity.
2. That the present affidavit is being filed in compliance with the order dated 03.12.2025 passed by this Hon'ble Tribunal in the above-mentioned Original Application.
3. It is respectfully submitted that no funds of the Lakshadweep Pollution Control Committee have been diverted, transferred, or proposed to be transferred for any purpose other than those permitted under the

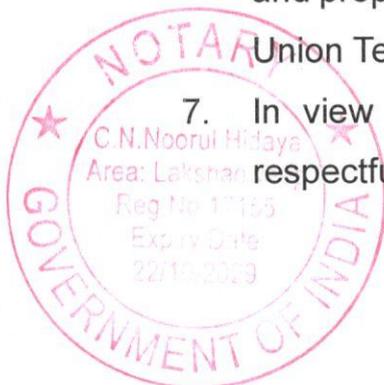


(Handwritten Signature)
C.N. NOORUL HIDAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg No:17155, Expiry Date:22/10/2029

Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and rules/guidelines issued thereunder.

4. LPCC strictly adheres to the directions of this Hon'ble Tribunal as well as the Hon'ble Supreme Court regarding non-diversion of Pollution Control Board/Committee funds.
5. The funds of the Lakshadweep Pollution Control Committee (LPCC) are utilized exclusively for carrying out statutory environmental functions, including environmental monitoring and pollution control activities, implementation of duties under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, operation and maintenance of laboratories, field inspections, consent management and compliance monitoring, as well as capacity-building initiatives and environmental awareness programmes, strictly in accordance with applicable laws, rules, and directions of the Hon'ble Tribunal. No part of LPCC funds is used for general development works or projects of other departments or agencies.
6. The Lakshadweep Pollution Control Committee undertakes to continue strict compliance with all directions issued by this Hon'ble Tribunal, including the protection of PCB/PCC funds from any diversion, strengthening of environmental governance mechanisms, and proper and effective implementation of environmental laws in the Union Territory of Lakshadweep.

7. In view of the facts and submissions stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take



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the present affidavit on record and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

- 8. That the above facts are submitted for the kind consideration of this Hon'ble Tribunal.

S. Y. L.
DEPONENT

VERIFICATION

Verified at KAVARATTI on this 11th day of Feb. 2026, that the contents of the above affidavit are true and correct to my knowledge and belief. No part of the same is false and nothing material has been concealed.

S. Y. L.
DEPONENT



EXECUTED & SIGNED IN MY PRESENCE
ON 11/02/2026 AT LAKSHADWEEP
ATTESTED
[Signature]
C. S. SURESH K. VIDAYA
ADVOCATE & NOTARY
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